

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 3070-3071 OF 2007

GOVT.OF A.P. & ORS.

Appellant (s)

VERSUS

M.A. RAZACK (DEAD) BY LRS.

Respondent(s)

(With office report)

Date: 26/11/2009 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE T.S. THAKUR

For Appellant(s)

Mr. I. Venkata narayana, Sr. Adv.
Mr. Manoj Saxena, Adv.
Mr. Rajnish Kumar Singh, Adv.
Mr. Rahul Shukla, Adv.
Mr. T.V.George, Adv.

For Respondent(s)

Mr. Dushyant A. Dave, Sr. Adv.
Mr. S. Udaya Kumar Sagar, Adv.
Ms. Bina Madhavan, Adv.
For M/S. Lawyer'S Knit & Co, Advs.

UPON hearing counsel the Court made the following
O R D E R

We have heard the learned counsel for the parties.

The appeals are dismissed in terms of the signed order.

(KALYANI GUPTA)
SR. P.A.

(VINOD KULVI)
COURT MASTER

[SIGNED ORDER IS PLACED ON THE FILE.]
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 3070-3071 OF 2007

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APPELLANTS

VERSUS

M.A. RAZACK (DEAD) BY LRS.

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RESPONDENTS

O R D E R

We have heard the learned counsel for the parties.

Three courts below have found that the jurisdiction of the Civil Court was not barred under Section 476 of Administration of the Evacuee Property Act, 1950.

We are, therefore, not inclined to interfere in these matters. The appeals are, accordingly, dismissed.

.....J
[HARJIT SINGH BEDI]

.....J
[T.S. THAKUR]

NEW DELHI
NOVEMEER 26, 2009.